

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE, BENCH
AT PUNE

ORIGINAL APPLICATION NO. 94/2022

BETWEEN:

GANESH DADARAO ANASANE

... .. PETITIONER

VERSUS

MAHARASHTRA POLLUTION CONTROL BOARD & ORS.

... .. RESPONDENTS

Affidavit in Reply by Respondent No. 2 (MSEDCL)

I, **Shri Anand K. Katkar**, Executive Engineer, Amravati Urban Division, adult Indian inhabitant, having my office at **Old power House behind Daffrin Hospital, Amravati** do hereby solemnly affirm that:

I have read the Original Application as served upon my offices. I am well conversant with the facts of the case on the basis of papers/documentation available at my office. On the basis of the same, I am making the instant limited Affidavit – in – Reply.

1. I say that the answering Respondent denies that it is a necessary party to the *lis* hereto.

2. I say that there are no reliefs sought against this answering Respondent, except prayer 3, which is not maintainable.

3. This Respondent disconnected the Electricity of Kotari Plastics (Respondent No. 3 herein) on 22.09.2022 after receiving the directions from Respondent No.1 (MPCB).



Notary

S. V. Deorankar
S. V. DEORANKAR
NOTARY ADVOCATE
Regd. No. 5077
Parwati Bhawan, Rajkamal Chowk,
AMRAVATI. (M.) INDIA

- 4. I say that between the time in which this Respondent (MSEDCL) received the said directives from MPCB, it apprised it concerned authorities, after their study and directions, the electricity supply to Kotari Plastics (Respondent No. 3 herein) was disconnected.

- 5. There is no dereliction of duty on behalf of MSEDCL and its personnel as is sought to be alleged.

Place: Amravati

Date: 01/12/2022

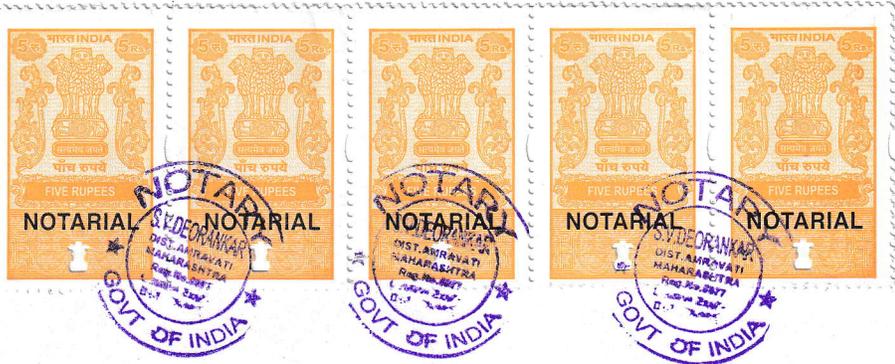


(Signature)
 (Shri Anand K. Katkar)
 Executive Engineer
 Urban Division
 MSEDCL, Amravati

SIGNED BEFORE ME

(Signature)
S. V. DEORANKAR
 NOTARY ADVOCATE
 DIST. AMRAVATI (M.S.) INDIA

N.R.S. 670/2022



MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563593

Fax : (0721) 2563597

Email:roamravati@mpcb.gov.in



Sahkar Surbhi"

Bapatwadi, Near Vivekanand

Colony, Amravati- 444606

"Your service is our duty"

No. MPCB/RO/AMT/811

Dtd. 28/07/2022

To,
M/s. Kothari Plastic Industries,
Plot No. B-28, MIDC Amravati,
Tal. & Dist.- Amravati.

कार्यालय म.रा.वि.वि.क.मराठी
शहर विभाग, अमरावती.

Sub: - Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1) Consent to operate granted by M.P.C.Board vide no. MPCB/SRO/AMT-II/AM-2023-10/CC-13, dtd. 18/05/2010

- 2) Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling and Storage) Notification, 2018. Published in the Maharashtra Government Gazette on 23.03.2018 and amendments made thereof.
- 3) Board Officials visit dtd. 27/07/2022.

१) अ.का.अभि. (सु.)
२) उप.का.अभि. (का.)
३) उप.व्य. (मा.सं.)
४) उप.व्य. (महसुल)
५) उप.व्य. (वित्त)

६) सहा.अभि. (इन्फो.)

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016. it is mandatory on your part to comply the consent conditions scrupulously

AND WHEREAS, it is obligatory on your part to obtain plastic registration under Plastic Waste Management Rules, 2016 amended on 2018 and mandatory to implement EPR policy as per Rules.

AND WHEREAS, it is observed that you are operating your industry without having valid plastic registration from M.P.C. Board.

AND WHEREAS, it is mandatory on your part to comply Maharashtra Plastic & Thermocol Products (Manufacturing, Usage, sale, Transport, Handling & Storage) Notification dtd 23/ 03/ 2018 and its amendment thereof issued by the Government of Maharashtra. In accordance with this notification, it is mandatory on your part to manufacture plastic packaging material for wholesalers & retailers of groceries & grain products more than 50 micron thickness with the minimum weight of 2 grams.

AND WHEREAS, the packaging material shall be printed with manufacturer's details, type of plastic with code number & buy-back price.

AND WHEREAS, the Board Officials of this office visited your industry on 27/07/2022 & observed that you have manufactured & stored banned plastic bundle (Rolls) & plastic packaging bags having thickness less than 50 microns. Approximate 225 Kgs of banned plastic material was found stored in your industry.

Attested By me

S. V. DEORAMAR
NOTARY ADVOCATE

AND WHEREAS, you have violated the provision of Water (Prevention & Control of Pollution Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and other Wastes (Management and Transboundary) Rules, 2016 as well as Plastic Waste Management Rules 2016 and found violation of Maharashtra Plastic & Thermocol Products (Manufacturing, Usage, sale, Transport, Handling & Storage) Notification dtd 23/03/2018 and its amendment thereof issued by Government of Maharashtra.

NOW THEREFORE, in exercise of power conferred upon me under Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981. I, **Regional officer** hereby direct you to close down your manufacturing activity forthwith. The competent authorities are directed to disconnect electricity & water supply of your unit.

This is issued with the approval of Competent Authority.

For & behalf of the
Maharashtra Pollution Control Board


(Dr. Rajendra A. Rajput)
Regional Officer

Copy submitted for information to:-
The Member Secretary, M.P.C. Board, Mumbai.

Copy submitted to:-

1. Principal Scientific Officer (PSO), M.P.C. Board, Mumbai.
2. Law Officer (P & L Divn), M.P.C. Board, Mumbai.

Copy f.w.c. to :-

- ✓ 1. **Executive Engineer, (O & M), MSED Co. Ltd, Amravati (Urban Division).**
- They are directed to disconnect the electric supply of **M/s. Kothari Plastic Industries, Plot No. B-28, MIDC Amravati, Tal. & Dist.- Amravati** immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy f.w.c. to :-

2. **Executive Engineer, MIDC, Amravati.**
- They are directed to disconnect the Water supply of **M/s. Kothari Plastic Industries, Plot No. B-28, MIDC Amravati, Tal. & Dist.- Amravati** immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy to: - Sub-Regional Officer Amravati-I: She is directed to serve these directions to the industry and concerned authorities as above and keep the follow up and ensure the compliance.

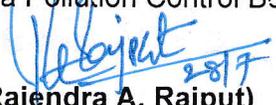
Attested By me


S. V. DEORANKAR
NOTARY ADVOCATE

Regd.No.5077

Parwati bhawan Rajkamal Chowk,
AMRAVATI (M.S.) INDIA

For & behalf of the
Maharashtra Pollution Control Board


(Dr. Rajendra A. Rajput)
Regional Officer

DyEE MIDC

August 3, 2022

No. MPC/BROFAMT/211
 Date: 28/07/2022

To,
 M/s. Kothari Plastic Industries,
 Plot No. B-28, MIDC Amravati,
 Tal. & Dist. Amravati.

Reference: 1) Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.
 2) Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling and Storage) Notification, 2018. Published in the Maharashtra Government Gazette on 23.03.2018 and amendments made thereon.
 3) Board Officials visit dtd. 27/07/2022.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Corrosive Waste (Management & Transboundary Movement) Rules, 2016. It is mandatory on your part to comply the consent conditions scrupulously.

AND WHEREAS, it is obligatory on your part to obtain plastic registration under Plastic Waste Management Rules, 2016 amended on 2018 and mandatory to implement policy as per Rules.

AND WHEREAS, it is observed that you are operating your industry without has valid plastic registration from M.P.C. Board.

AND WHEREAS, it is mandatory on your part to comply Maharashtra Plastic Thermocol Products (Manufacturing, Usage, sale, Transport, Handling & Storage) Notification dtd 23/03/2018 and its amendment thereof issued by the Government of Maharashtra accordance with this notification, it is mandatory on your part to manufacture plastic packing material for wholesalers & retailers of groceries & grain products more than 50 microns thickness with the minimum weight of 2 grams.

AND WHEREAS, the packaging material shall be printed with manufacturer's dist type of plastic with code number & buy-back price.

AND WHEREAS, the Board Officials of this office visited your industry on 27/07/2022 & observed that you have manufactured & stored banned plastic bundle (Rafia) & plastic packaging bags having thickness less than 50 microns. Approximate 225 Kgs of ban plastic material was found stored in your industry.

12:09 PM

NOW THEREFORE, in exercise of power conferred upon me under Section 26 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981, I, Regional Officer hereby direct you to close down your manufacturing activity forthwith. The concerned authorities are directed to disconnect electricity & water supply of your unit.

This is issued with the approval of Competent Authority.

For & behalf of the
 Maharashtra Pollution Control Board
 (Dr. Rajendra A. Rajput)
 Regional Officer

Copy submitted for information to:-
 The Member Secretary, M.P.C. Board, Mumbai.

Copy submitted to:-
 1. Principal Scientific Officer (PSO), M.P.C. Board, Mumbai.
 2. Law Officer (P & L Officer), M.P.C. Board, Mumbai.

Copy f.w.c. to:-
 1. Executive Engineer, (O & M), MSEI Co. Ltd, Amravati (Urban Division). They are directed to disconnect the electric supply of M/s. Kothari Plastic Industries, Plot No. B-28, MIDC Amravati, Tal. & Dist. Amravati immediately and report the compliance to my office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy f.w.c. to:-
 2. Executive Engineer, MIDC, Amravati. They are directed to disconnect the Water supply of M/s. Kothari Plastic Industries, Plot No. B-28, MIDC Amravati, Tal. & Dist. Amravati immediately and report the compliance to my office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy for:- Sub-Regional Officer Amravati. She is directed to serve these directions to the factory and concerned authorities as above and keep the follow up and ensure the compliance.

Son
Attested By me
S. V. DEORANKAR
NOTARY ADVOCATE
 Regd.No.5077
 Parwati bhawan Rajkamal Chowk,
 AMRAVATI, (M.S.) INDIA



Executive Engineer <eeamaravatiu@gmail.com>

Fwd: Most Urgent Compliance - PREVENTION & CONTROL OF POLLUTION)

1 message

AMRAVATI URBAN DIVISION <eeamaravatiu@gmail.com>

Fri, Oct 14, 2022 at 3:27 PM

To: sdo4295 <sdo4295@rediffmail.com>, SDO4297 <SDO4297@rediffmail.com>, sdo4297 <urban4297@gmail.com>

As per the attached letters of mail on dt- 04.10.2022, this office has not yet received the disconnection report for comply the same to MPCB.
Treat this as most important..

----- Forwarded message -----

From: **AMRAVATI URBAN DIVISION** <eeamaravatiu@gmail.com>

Date: Sun, Oct 9, 2022 at 11:31 PM

Subject: Fwd: Most Urgent Compliance - PREVENTION & CONTROL OF POLLUTION)

To: MIDC <assistantengineermidc@gmail.com>

----- Forwarded message -----

From: **AMRAVATI URBAN DIVISION** <eeamaravatiu@gmail.com>

Date: Thu, Oct 6, 2022 at 12:04 AM

Subject: Fwd: Most Urgent Compliance - PREVENTION & CONTROL OF POLLUTION)

To: sdo4295 <sdo4295@rediffmail.com>

please give complaine

----- Forwarded message -----

From: **AMRAVATI URBAN DIVISION** <eeamaravatiu@gmail.com>

Date: Tue, Oct 4, 2022 at 4:41 PM

Subject: Most Urgent Compliance - PREVENTION & CONTROL OF POLLUTION)

To: SDO4297 <SDO4297@rediffmail.com>, sdo4297 <urban4297@gmail.com>

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Regards
Executive Engineer,
MSEDCL, Urban division,
Amravati.

--

Regards
Executive Engineer,
MSEDCL, Urban division,
Amravati.

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Regards
Executive Engineer,
MSEDCL, Urban division,
Amravati.

Attested By me


S. V. DEORANKAR
NOTARY ADVOCATE
Regd.No.5077
Parwati bhawan Rajkamal Chowk,
AMRAVATI (M.S.) INDIA

AC/MIDC/OW/116

M-11-10-22

प्रति,

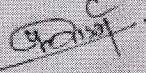
मा.आति.कार्यकारी अभियंता,
शहर उपाविभाग क्र. 3,
अमरावती.

विषय :- मे. कोठारी प्लॅन्टिक इंड. B-28,
MIDC, मांचे विजकनेवखान तातपुरते
खंडीत केल्याबाबत अहवाल.

संदर्भ :- 1) E-mail Received dt. 15/10/2022
From Division office, Amravati Urban
2) E-mail Received dt. 10/10/2022
From S/Div. office, Urban DE, Amravati

वरिल विषयास डायग्राम, मे. कोठारी
प्लॅन्टिक इंड. B-28, MIDC मांचे विजकनेवखान
दि. 22/09/2022 रोजी तातपुरते खंडीत (T.D)
करण्यात आले आहे. सदर कनेक्शन मा. आति
कार्यकारी अभियंता, अमरावती शहर उपाविभाग क्र. 3,
अमरावती मांच्या प्रमोव्हकरी मेसेज नुसार
तातपुरते खंडीत केले आहे.

उपरोक्त संदर्भानुसार सदर माहिती
आफ्ना माहितीसाठी व पुढील कार्यावाहीसाठी
दर्यात घेत आहे.


ASSISTANT ENGINEER
MIDC Center
M.S.E.D.C. Ltd., Amravati.

Attested By me


S. V. DEORANKAR
NOTARY ADVOCATE
Regd. No. 5077
Parwati bhawan Rajkamal Chowk,
AMRAVATI (M.S.) INDIA

E-Mail id :- eeamaravati@ho.mahadiscom.inWebsite:- www.mahadiscom.inOffice Of The Executive Engineer
Urban Division, Old Power House,
Behind Daffrin Hospital, AMRAVATI.
Ph.No:0721-2661911,Fax:-0721-2665782

No. EE/U/Amt/T/ 3908

Date: 19 OCT 2022

To,
Regional Officer,
Maharashtra Pollution Control Board.
At, Sahkar Surbhi, Bapatwadi,
near Vivekanand Colony, Amravati

Sub :- Regarding report of disconnection power supply of M/s Kothari Plastic Industries, Plot No B-28, MIDC, Amravati.

Ref:- 1) Your letter No - 811 Dt-28.07.2022
2) Assistant Engr, Email - Dt-17.10.2022

With reference to the above, this office had received your the letter of disconnection of power in r/o M/s Kothari Plastic Industries, Plot No B-28, MIDC, Amravati vide above ref No. (1).

Accordingly as per your letter under reference, then Electric supply was disconnected on Dt. 22.09.2022.

Hence, the disconnection report is submitted to your office as per ref no. 2.

Submitted for you n. a. please.

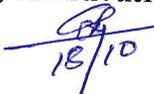
Encl- Ref letter.

Attested By me


S. V. DEORANKAR
NOTARY ADVOCATE
Regd.No.5077
Parwati bhawan Rajkamal Chowk,
AMRAVATI (M.S.) INDIA


19/10
Executive Engineer
Urban Division
MSEDCL, Amravati


18/10


18/10



Maharashtra State Electricity Distribution Company Limited
(A Govt. of Maharashtra Undertaking)
CIN : U40109MH2005SGC153645

Office of the Addl. Executive Engineer,
Urban III Sub Division, MIDC, Old Bypass Road, Amravati

E-mail- urban4297@gmail.com

No. Addl. EE/Amt/USD-III/T/ 3569

Dt. 20 OCT 2022

To

The Regional Office

Maharashtra Pollution Control Board
Sahkar Surabhi
Bapatwadi
Near Vivekanand colony, Amravati

Subject:- Disconnection of Electric supply of M/S Kothari Plastic Industry, plot no.B-28, MIDC, Amravati

Ref: 1) AE/MIDC/OUT/176 date-17.10.2022

2) MPCB/RO/AMT/811 date-28.07.2022

With ref to above subject, as per the instructions under letter ref.no.2 the electric supply of M/S Kothari Plastic Industry, plot no .B- 28, MIDC, Amravati is temporarily disconnected on date 22.09.2022 from MIDC section office and reported as per letter under ref.no.1.

Submitted for your information and necessary action please.

(S. M. Giri)

Addl. Executive Engineer
Amravati Urban III Sub Division

Copy s.w.r to:-

The Executive Engineer, Urban Division, Amravati


Attested By me

S. V. DEORANKAR
NOTARY ADVOCATE

Regd.No.5077
Parwati bhawan Rajkamal Chowk,
AMRAVATI (M.S.) INDIA

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Office Amravati

Tel. No. (0721)-2563593/94
 fax : (0721) -2563597
 e-mail : roramravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
 Vivekanand Colony, Amravati.
 Pin-444601.

No : MPCB/RESTART/2210210003

Date: 21/10/2022.

To,
 M/s. Kothari Plastic Industries
 Plot No.B-28,MIDC Area,Amravati

Sub: - Conditional Restart Direction u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 A of Air (Prevention and Control of Pollution) Act, 1981.

- Ref:** -1) Consent to operate granted by M.P.C.Board vide no. MPCB/SRO/AMT-I/AM-2023-10/CC-13, dtd. 18/05/2010
 2) Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling and Storage) Notification, 2018. Published in the Maharashtra Government Gazette on 23.03.2018 and amendments made thereof.
 3) Board Officials visit dtd. 27/07/2022.
 4) Closure Directions issued vide letter no. MPCB/RO/AMT/811, dtd. 28/07/2022.
 5) Board Officials visit dtd. 29/09/2022.
 6) Undertaking submitted by industry on 18/08/2022.
 7) Proposal submitted by Sub-Regional Officer, Amravati-I with recommendations to accord the approval for issuance of restart directions through legal module on 04/10/2022.
 8) Proposal for issuance of conditional restart directions submitted to M.P.C.B, H.Q. Mumbai through legal module on 12/10/2022.
 9) Approval for issuance of Conditional Restart Directions received from Hon'ble Member Secretary, M.P.C.B, H.Q. Mumbai through legal module On 18/10/2022.

This has reference of closure Directions issued by M.P.C. Board vide letter cited at ref no. 4. Sub-Regional Officer Amravati-I has submitted the proposal to issue Restart Directions to your industry as you have submitted undertaking that you will not manufacture any kind of packing material below 50 microns & will comply with Plastic Waste Management Rules, 2016. Hence, this office has submitted the proposal through legal module at HQ, Mumbai to accord the approval for issuance of Conditional Restart Directions to your industry vide ref. no.8.

Accordingly, Hon'ble Member Secretary, M.P.C. Board, Mumbai has given approval to issue Conditional Restart Directions to your industry subject to submission of B.G. of Rs. 1.0 lakhs for not to manufacture Single Use Plastic items banned as per Maharashtra Plastic and Thermocol Products (M,U,S,T,H and S) Notification, 2018 and its amendments, thereof.

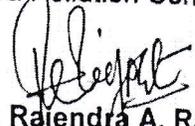
S.V. Deorankar
S. V. DEORANKAR
 NOTARY ADVOCATE

Attested By me

Now, Board has decided to grant Conditional Directions to Restart to your industry subject to condition to submit the B.G. of Rs. 1.0 lakhs for not to manufacture Single Use Plastic items banned as per Maharashtra Plastic and Thermocol Products (M,U,S,T,H and S) Notification, 2018 and its amendments, thereof. Therefore, you are hereby allowed to restart your activities.

In case, you fail in scientific operation and maintenance of pollution control systems, the Board will have no option than to initiate stringent action including issuance of final directions, which may please be noted.

For & behalf of the
Maharashtra Pollution Control Board


(Dr. Rajendra A. Rajput)
Regional Officer

Copy submitted to:

1. The Hon'ble Member Secretary, M.P.C.B. Mumbai.
2. The Principal Scientific Officer, M.P.C. Board, Mumbai.
3. The Law Officer (HQ) M.P.C. Board, Mumbai.

Copy f.w.c. to:

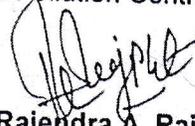
1. Executive Engineer, (O & M), MSED Co. Ltd, Amravati (Urban Division):

You are directed to restore the electric supply of the above said unit immediately and report the compliance to this office immediate effect. These Directions are issued under the provision of section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 A of Air (Prevention and Control of Pollution) Act, 1981.

2. Executive Engineer, MIDC, Amravati:

You are directed to restore the water supply of the above said unit immediately and report the compliance to this office immediate effect. These Directions are issued under the provision of section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31 A of Air (Prevention and Control of Pollution) Act, 1981.

For & behalf of the
Maharashtra Pollution Control Board


(Dr. Rajendra A. Rajput)
Regional Officer

Copy to : Sub-Regional Officer, M.P.C. Board, Amravati-I :- SRO shall serve the copy these directions to the industry and submit the compliance report, accordingly.

Attested By me


S. V. DEORANKAR
NOTARY ADVOCATE

E-Mail id :- eeamaravati@ho.mahadiscom.in
Website:- www.mahadiscom.in

Office Of The Executive Engineer
Urban Division, Old Power House,
Behind Daffrin Hospital, AMRAVATI.
Ph.No:0721-2661911,Fax:-0721-2665782

No. EE/U/Amt/T/ 4481

Date: 29 NOV 2022

To,
Regional Officer,
Maharashtra Pollution Control Board.
at, Sahkar Surbhi, Bapatwadi,
near Vivekanand Colony, Amravati

Sub :- Regarding restore the power supply of M/s Kothari Plastic Industries, Plot No B-28, MIDC, Amravati.

Ref:- Regional Officer, Maharashtra Pollution Control Board, Amravati letter No-MPCB/RESTART/2210210003 Dt - 21.10.2022

With reference to the above, this office had received your the letter of restore connection of power supply to in r/o M/s Kothari Plastic Industries, Plot No B-28, MIDC, Amravati vide above ref No. (1).

Accordingly as per your letter under reference, then Electric supply restore the disconnected supply on Dt- 22.10.2022 of M/s Kothari Plastic Industries, Plot No B-28, MIDC, Amravati & reported to your office as per above ref.

Submitted for information.

Encl-Ref letter.

Attested By me

V. DEORANKAR
NOTARY ADVOCATE
Regd.No.5077
Wati bhawan Rajkamal Chowk,
AMRAVATI (M.S.) INDIA


Executive Engineer
Urban Division
MSEDCL, Amravati




Summary

Name of consumer- M/s Kothati Plastic Industries, MIDC, Amravati.

- 1) Letter from MPCB Amravati—MPCB/RO/AMT/811 DT- 28.07.2022 Received on 02.08.2022.
- 2) This office has convey on Whatsapp to ADD EE U-III S/Dn. For disconnect the supply and also talking for n.a. on cell.
- 3) Assistant Engineer MIDC has Disconnected the supply of consumer on DT- 22.09.2022.
- 4) Assistant Engineer MIDC has Reported to this office regarding disconnection of supply vide L. No. 176 dt- 17.10.2022.
- 5) Compliance Report is submitted by Executive Engineer to MPCB vide letter No -3908 dt- 19.10.2022.
- 6) Add. Ex. Engineer Sub- Division-III has Reported to this office regarding disconnection of supply vide L. No. 3569 dt- 20.10.2022.
- 7) News paper – Dainik Bhaskar dt- 04.11.2022.
- 8) The National Green Tribunal Western Zone , Bench Pune –Notice No. 94/2022 dt- 02.11.2022 received on 11.11.2022.
- 9) Date of Hearing on 12.12.2022 at 10.30 through V.C.
- 10) Letter from MPCB Amravati—MPCB/RO/AMT/2210210003 DT- 21.10.2022 Regarding restoration & reconnection of the supply immediately and supply reconnected on dt 22.10.2022


Attested By me
S. V. DEORANKAR
NOTARY ADVOCATE
Regd.No.5077
Panwari bhawan Rajkamal Chowk,
AMRAVATI (M.S.) INDIA